

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 925 OF 2019 IN
APPEAL NO. 81 OF 2019 &
IA NO. 1356 OF 2019

Dated : 7th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mahindra CIE Automotive Limited

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Geet Ahuja
Mr. Abhishek Khare
Mr. Deepanshu Arora

Counsel for the Respondent(s) : Mr. S.K. Raungta Sr. Adv.
Ms. Pratiti Rungta
Mr. Sunit Pargal
Mr. Shivankur Shukla for R-1

Mr. Ashish Singh
Mr. Anup Jain
Ms. Ramafor R-2

Mr. Anand K. Ganesan for R-3

ORDER

[IA No 1356 of 2019 for Condonation of delay in filing reply]

For the reasons stated in the application, delay of 86 days in filing the reply is condoned. Application is allowed and disposed of.

IA NO. 925 OF 2019 IN
APPEAL NO. 81 OF 2019

List the matter on **21.08.2019.**

(S. D.Dubey)
Technical Member

(Justice ManjulaChellur)
Chairperson

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